

आयकर अपीलिय अधीकरण, न्यायपीठ – “C” कोलकाता,
*IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA BENCH “C” KOLKATA*

Before **Shri S.S.Godara, Judicial Member** and
Shri, M. Balaganesh, Accountant Member

ITA No.1806/Kol/2017
Assessment Year :2017-18

Burnpur Ramkrishna Purnananda Seva Ashram, Vill – Angaria, p.O. Ethora (Asansol), Dist. Burdwan, Pin-713359 [PAN No.AACAB 2018 E]	V/s.	Commissioner of Income-tax, (Exemptions), Kolkata, 10B, Middleton Row, 6 th Floor, Kolkata-700 071
अपीलार्थी /Appellant	..	प्रत्यर्थी/Respondent

अपीलार्थी की ओर से/By Appellant	Shri Tapal Kumar, Advocate (withdrawal letter filed)
प्रत्यर्थी की ओर से/By Respondent	Shri G. Mallikarjuna, CIT-DR
सुनवाई की तारीख/Date of Hearing	21-05-2018
घोषणा की तारीख/Date of Pronouncement	24-05-2018

आदेश /ORDER

PER S.S.Godara, Judicial Member:-

This assessee’s appeal for assessment year 2017-18 arises against the Commissioner of Income Tax (Exemptions), Kolkata’s order dated 24.01.2017 in Memo No.10E/278/2016-17/3649 in proceedings u/s 80G(5)(vi) of the Income Tax Act, 1961; in short ‘the Act’.

Heard both sides. Case file perused. At the time of hearing Learned counsel for the assessee filed an application for withdrawal of the instant appeal as under:-

“We have to bring to the kind attention of your honours that we had filed an appeal against the order dated 17/01/2017 passed by the Learned. Commissioner of Income-tax (Exemptions), Kolkata, for not approving our Ashram u/s. 80G(5)(vi). The appeal was filed on 04/08/2017 and the

hearing of the said appeal has been filed before your honours on 21/05/2018.

We have also to bring to the attention of your honours that on the basis of our subsequent application for approval u/s. 80G(5)(vi), the Learned. Commissioner of Income-tax (Exemptions) vide his order dater dated 11/05/2018, approved our Ashram for being qualified for deduction u/s. 80G(5)(vi) with effect from the Assessment Year 2018-19. A copy of the above mentioned order dated 11/05/2018 is enclosed for ready reference.

In the circumstances, we are no more desirous to proceed with the appeal filed by us before your honours for which the hearing is fixed on 21/05/2018. Therefore, we pray before your honours for kindly allowing us to withdraw our above-mentioned Appeal ITA No.1806/Kol/2017.”

Ld. DR is fair enough in not objecting to assessee's above application.

This assessee's appeal is dismissed as withdrawn.

Order pronounced in the open court 24/05/2018

Sd/-

(लेखा सदस्य)

(M.Balaganesh)

(Accountant Member)

Kolkata,

*Dkp, Sr.P.S

दिनांक:- 24/05/2018 कोलकाता ।

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. अपीलार्थी/Appellant-Burnpur Ramkrishna Purnananda Seva Ashram, Village-Angaria, P.O. Ethora (Asansol), Distt. Burdwan, Pin-713359
2. प्रत्यर्थी/Respondent-CIT-(Exemptions) 10B, Middleton Row, 6th Floor, Kolkata-71
3. संबंधित आयकर आयुक्त / Concerned CIT Kolkata
4. आयकर आयुक्त- अपील / CIT (A) Kolkata
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, कोलकाता / DR, ITAT, Kolkata
6. गार्ड फाइल / Guard file.

/True Copy/

By order/आदेश से,

Sr. Private Secretary, Head of
Office/DDO
आयकर अपीलीय अधिकरण,
कोलकाता ।